

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8172 of 2021

Ranthu Oraon ... Petitioner
-Versus-
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Advocate
For the State : Mr. Anup Pawan Topno, A.P.P.

Order No.02

Dated 06th September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Ghaghra P.S. Case No.20 of 2021, corresponding to G.R. No.262 of 2021.

The petitioner was apprehended by the police with a stolen motorcycle.

Although, the petitioner has got criminal antecedent but considering the fact that the petitioner is in custody since 21.02.2021, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Gumla in connection with Ghaghra P.S. Case No.20 of 2021, corresponding to G.R. No.262 of 2021.

(Rongon Mukhopadhyay, J.)